

SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO...C.C. 8834 OF 2017
WITH
INTERLOCUTORY APPLICATION NO. 1
(Application for Condonation of Delay in filing special Leave Petition)

COMMISSIONER OF INCOME TAX-(EXEMPTION) & ANR.PETITIONERS

VERSUS

M/S GOKULA EDUCATION FOUNDATIONRESPONDENT

OFFICE REPORT

It is submitted for information of the Hon'ble Court that the Special Leave Petition above-mentioned is filed against the final Judgment and final order dated 2nd November, 2016 of the High Court of Karnataka at Bengaluru in ITA. No. 300 of 2015 and is barred by time by 36 days. Counsel for the Petitioner has filed Application for Condonation of Delay in filing Special Leave Petition.

It is further submitted for information of the Hon'ble Court that the C.A. No. 9722 of 2016 @ SLP(C) No. 28390 of 2016 @ SLP(C)..CC No. 17523 of 2016 entitled "**THE DIRECTOR OF INCOME TAX BANGALORE AND ANR vs M/S GOKULA EDUCATION FOUNDATION**" filed between same parties and arising out of similar issue which was listed before the Hon'ble Court on 23rd September, 2016, when the Hon'ble Court has granted leave. (Copy of order dated 23rd September, 2016 is enclosed herewith for reference)

The matter alongwith Application above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED THIS THE 27TH DAY OF APRIL, 2017.

ASSISTANT REGISTRAR

Copy to:-

Mr. Anil Katiyar, Advocate.

ASSISTANT REGISTRAR